



**THE
JAMMU AND KASHMIR GOVERNMENT GAZETTE**

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Separate paging is given to this part in order that it may be filed as a
separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

GOVERNMENT OF JAMMU AND KASHMIR
CIVIL SECRETARIAT—DEPARTMENT OF LAW, JUSTICE AND
PARLIAMENTARY AFFAIRS
(Legislation Section)

Jammu, the 13th November, 2018.

The following Act has been assented to by the Governor on
13th November, 2018 and is hereby published for general information :—

**THE JAMMU AND KASHMIR FAMILY COURTS
ACT, 2018**

(Governor Act No. XXIV of 2018)

[13th November, 2018.]

Enacted by the Governor in the Sixty-ninth Year of the Republic of
India.

An Act to provide for the establishment of Family Courts with a view to promote conciliation in, and secure speedy settlement of, disputes relating to marriage and family affairs and for matters connected therewith or incidental thereto.

In exercise of the powers vested under Proclamation No. P-1/18 of 2018 dated 20th June, 2018, the Governor is pleased to enact as follows :—

CHAPTER I

Preliminary

1. *Short title and commencement.*—(1) This Act may be called the Jammu and Kashmir Family Courts Act, 2018.

(2) It shall come into force from such date as the Government may appoint in this behalf by its publication in the Government Gazette.

2. *Definitions.*—(1) In this Act, unless the context otherwise requires,—

- (a) “Act” means the Jammu and Kashmir Family Courts Act, 2018 ;
- (b) “Family Court” means a Family Court established under section 3 ;
- (c) “Government” means the Government of Jammu and Kashmir ;
- (d) “High Court” means the High Court of Jammu and Kashmir ;
- (e) “Judge” means the Judge or, as the case may be, the Principal Judge, Additional Principal Judge or other Judge of a Family Court ;
- (f) “notification” means a notification published in the Government Gazette ;
- (g) “prescribed” means prescribed by rules made under this Act ; and
- (h) “State” means the State of Jammu and Kashmir.

